

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 25.7.2018

Petition No. 201/MP/2017 alongwith I.A. No.33/2018

Petitioner : ACME Hisar Solar Power Private Limited
Respondents : Solar Energy Corporation of India Limited and Others
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 202/MP/2017 alongwith I.A. No.35/2018

Petitioner : ACME Koppal Solar Power Private Limited
Respondents : Solar Energy Corporation of India Limited and Others
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 203/MP/2017 alongwith I.A. No.36/2018

Petitioner : ACME Vijaypura Solar Power Private Limited
Respondents : Solar Energy Corporation of India Limited and Others
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 204/MP/2017 alongwith I.A. No.37/2018

Petitioner : ACME Babadham Solar Power Private Limited
Respondents : Solar Energy Corporation of India Limited and Others
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

Petition No. 230/MP/2017 alongwith I.A. No.34/2018

Petitioner : ACME Kurukshetra Solar Power Private Limited
Respondents : NTPC Limited and Another
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.

Petition No. 231/MP/2017 alongwith I.A. No.38/2018

Petitioner : ACME Rewari Solar Power Private Limited
Respondents : NTPC Limited and Another
Subject : Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016.

Petition No. 33/MP/2018

Petitioner : ACME Jaipur Solar Power Private Limited
Respondents : M.P. Power Management Company Limited and Others
Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017.
Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member
Parties present : Shri Hemant Sahai, Advocate, AJSPPL
Ms. Mazag Andrabi, Advocate, AJSPPL
Ms. Maghana Aggarwal, Advocate, AJSPPL
Shri M.G. Ramachandran, Advocate, NTPC, SECI & MPPMCL
Ms. Anushree Bardhan, Advocate, NTPC SECI & MPPMCL
Shri Shubham Arya, Advocate, NTPC SECI & MPPMCL
Shri Nishant Gupta, NTPC
Shri Ankur Gupta, Advocate, DMRC

Record of Proceedings

Learned counsel for the Petitioner requested for time to file rejoinder to the reply filed by the respondents.

2. Learned counsel for DMRC requested for two weeks time to file reply to the Petition No. 33/MP/2018. Request was allowed by the Commission.
3. After hearing the learned counsels for the Petitioner and the respondents, the Commission directed the parties to complete their pleadings before the next date of hearing.
4. The petitions shall be listed for hearing on 30.8.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**